

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NIO. 93(ND)16**  
**C. A. NO.**

**CORAM:**

**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2017**

**NAME OF THE COMPANY: M/s. Mr. Anand Khanna & Ors. V/s. M/s. Anand Airvent Pvt.Ltd. & Ors**

**SECTION OF THE COMPANIES ACT: 424(C)**

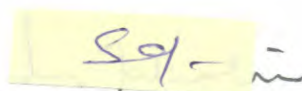
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	MR. ARUN SAXENA	ADV	Petitioners	Nalini
2.	MS. NALINI	ADV		
3.	ASHUTOSH GUPTA	Adv.	Respondents	Arun Saxena

**ORDER**

Ld. counsel for the Petitioner confirms that a compromise has been fully completed with and nothing further survives. In view of the same, Mr. Arun Saxena, ld.counsel for the Petitioner, submits that he has instructions to withdraw the petition. Copy of the settlement is placed on record.

2. The execution petition stands disposed off in terms of the settlement.

  
[ S.K. MOHAPATRA ]  
MEMER [T]

  
[ INA MALHOTRA ]  
MEMBER [JUDICIAL]